

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 87, M/s Cennet Biopharma	1 – 6
2.	Supporting Affidavit	7 – 8
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	9 – 43
4.	Vakalatnama and Board Resolution	44 – 45
5.	Copy of Aadhar Card	46
6.	Proof of Service	47

FILED THROUGH:

SB

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 87- M/s Cennet Biopharma

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 26.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 87, M/S CENNET BIOPHARMA
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Cennet Biopharma, the Respondent No. 87, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently impleaded industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated

assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent, M/s Cennet Biopharma Pvt. Ltd., is located at Plot No. 3, Phase III, HSIIDC, Barhi, Sonipat, Haryana. The unit is engaged in the manufacturing of basic drugs and pharmaceuticals and operates under a valid Consent to Operate (CTO) until 30.09.2029. The unit is equipped with cutting-edge Zero Liquid Discharge (ZLD) systems, an Effluent Treatment Plant (ETP) with tertiary treatment, and forced evaporation technologies, ensuring complete recycling of treated effluents. The unit has demonstrated full adherence to prescribed standards and has continuously undertaken proactive steps to enhance monitoring, operational efficiency, and regulatory compliance.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 16.01.2025, received on 25.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds, including allegation of effluent generation; consumption of water beyond permissible limits, .
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. A Copy of the Show

Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB vide its response. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. In response to the Show Cause Notice dated 16.01.2025 issued under various sections of the environmental laws concerning effluent treatment and water consumption, the following detailed replies are submitted addressing each observation raised in the notice:
- 4.4. That the Answering Respondent maintains updated and detailed logbooks for both borewell extraction and ETP operations. These records were duly submitted to the inspection team. Following the feedback from the inspection team, the format of logbook documentation has been revised to make data recording more transparent and systematic. The actual effluent treated in the ETP of the Answering Respondent was approximately 0.334 KLD per day, totaling 10 KL during July 2024, contrary to the 30.34 KLD reported in the SCN.
- 4.5. That as an Active Pharmaceutical Ingredient (API) manufacturing facility operating on a batch processing system, effluent generation is variable and intermittent. During the inspection, the facility was producing Thiocolchicoside API with a reduced production scale, resulting in lower effluent generation. The Batch Manufacturing

Record (BMR) indicates water usage for July 2024 was recorded at 56 KL, and the reduction in effluent discharge was a natural outcome of scaled-down production, as was duly documented and presented to the HSPCB in the reply.

- 4.6. That the difference between water consumption and effluent generation arises from operational needs beyond direct production. The facility operates a cooling tower and a steam boiler, with significant evaporation and no effluent discharge. Additionally, water is used for maintaining a landscaped area, requiring irrigation. A detailed water balance sheet was enclosed along with the response submitted to the HSPCB clearly accounting for all water inputs and outputs.
- 4.7. The Effluent Treatment Plant (ETP) of the Answering Respondent is equipped with a state-of-the-art Membrane Bioreactor (MBR)-based biological treatment system, advanced tertiary treatment units, and a forced evaporation mechanism to ensure full compliance with Zero Liquid Discharge (ZLD) norms as prescribed by the Central Pollution Control Board (CPCB) and the Haryana State Pollution Control Board (HSPCB). The sludge generated from the ETP is safely and responsibly disposed of at an authorized Treatment, Storage, and Disposal Facility (TSDF), strictly in accordance with applicable regulatory requirements.
- 4.8. The inspection was conducted on 08.08.2024, while the SCN was issued dated 16.01.2025. During this period, all identified issues have

been addressed. The current compliance status reflects diligent adherence to environmental norms.

- 4.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the pharmaceutical industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 4.10. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.
5. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

6. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 87- M/s Cennet Biopharma
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.

Mob.: 9888884445

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...Respondents

AFFIDAVIT

I, Sachin Kumar S/o Sh. Rattan Lal, aged about 39 years R/o P6-203, Ushay Tower, Village Rasoi, Sonipat, Haryana, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 87, M/s Cennet Biopharma Pvt. Ltd., having its office at Plot-03, Phase-03, HSIIDC Barhi, sector-18, Sonipat Haryana, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

1355
2/2/2024

Debin
DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Sonipat on this 25th day of February , 2025.

Debin
DEPONENT



13/02/2025

ATTESTED
[Signature]
NOTARY
Ganaur Distt. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2787

Dated: 16/1/25

To

M/s Cennet Biopharma Pvt. Ltd.,
Plot No. 3 Phase III HSIIDC, Barhi, Sonipat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in Pharmaceuticals Basic Drugs Manufacturing Units having CTO valid upto 30.09.2029.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. The logbooks of the borewell and ETP have not been properly maintained due to which it is difficult to estimate the actual effluent generation. However, as per the logbooks provided, the effluent generation is 30.34 KLD.
2. At the time of inspection, the ETP was non-operational. As informed, it works on batch process. No effluent was observed at the inlet or outlet of the unit.
3. The water consumption of the unit is very high as compared to the effluent generation which indicates that the entire effluent is not being diverted to the ETP.
4. **Non-complying (non-operational PETP) & since ZLD not justified).**

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the

status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.


Regional Officer,
Sonepat Region.

Endst. No. HSPCB/SR/2025/

Dated:

K

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1
Regional Officer,
Sonepat Region.



भारतीय डाक



India Post

Delhi PU: Banar 50<131101>

Rm: 53643652IN

Counter No: 1, 20/01/2025, 11:24

Amt: 25.96, Wt: 20gms, Amt. Paid: 26.50 (Cash)
REG=17.0

From: SONIPAT SECTOR 14 SO <131001>

From: HUB

To: HUB



05.02.2025

WITHOUT PREJUDICE

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

**SUBJECT: DETAILED REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2787 DATED 16.01.2025****RE: SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2787
DATED 16.01.2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 16.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981, alleging non-compliance in effluent treatment and water consumption at our unit, Cennet Biopharma Pvt. Ltd., located at Plot No. 3, Phase III, HSIIDC, Barhi, Sonipat.

In response to your SCN, we submit the following point-wise reply for your kind consideration, providing additional clarifications and supporting materials for a holistic assessment.

2. **BACKGROUND OF THE COMPANY:**

Cennet Biopharma Pvt. Ltd. is engaged in the manufacturing of Basic Drugs and Pharmaceuticals and has always prioritized environmental compliance. Our company operates with a strong commitment to sustainability, investing heavily in cutting-edge Zero Liquid Discharge (ZLD) systems, Effluent Treatment Plant (ETP) with tertiary treatment, and forced evaporation technologies to ensure complete recycling of treated effluents. We have meticulously maintained detailed logbooks for water usage, effluent treatment, and compliance with pollution control norms. Over the years, our unit has demonstrated full adherence to prescribed standards and has continuously undertaken proactive steps to enhance monitoring, operational efficiency, and regulatory compliance.

3. **RESPONSES TO SPECIFIC ALLEGATIONS:**

Observation: Logbooks of borewell and ETP not properly maintained, making effluent generation difficult to estimate. Effluent generation stated as 30.34 KLD.

Response:

- 3.1. We maintain updated and detailed logbooks for both borewell extraction and ETP operations. These records were duly submitted to the inspection team and are annexed herewith as Annexure I & II.

- 3.2. Following the feedback from the inspection team, we have revised the format of logbook documentation to make data recording more transparent and systematic (Annexure III).
 - 3.3. To further enhance accuracy, we have compiled a computerized ETP logbook for July 2024, and a thorough analysis of this data indicates that the actual effluent treated in our ETP was approximately 0.334 KLD per day, totaling 10 KL during July 2024, contrary to the 30.34 KLD reported in the SCN (Annexure IV).
 - 3.4. Going forward, our improved record-keeping system will ensure even greater clarity, providing readily accessible compliance documentation.
-

Observation: At the time of inspection, the ETP was non-operational. No effluent was observed at the inlet or outlet.

Response:

- 3.5. Our unit operates as an Active Pharmaceutical Ingredient (API) manufacturing facility, functioning on a batch processing system. As part of this process, effluent generation is inherently variable and intermittent.
- 3.6. During the inspection, the facility was engaged in the production of Thiocolchicoside API, with a total production of only 2 tons in July 2024, compared to an annual capacity of 60 tons (**CTO attached as Annexure V**). The corresponding lower production directly resulted

in reduced effluent generation, which is in line with expected operational variances.

- 3.7. Our Batch Manufacturing Record (BMR) indicates that water usage for July 2024 was recorded at 56 KL, and the reduction in effluent discharge was a natural outcome of scaled-down production (**Annexure VI**).
- 3.8. As a batch-based facility, effluent is generated in cycles, and at the precise moment of inspection, there was no active discharge at the ETP inlet or outlet, which does not imply non-compliance.
-

Observation: High water consumption compared to effluent generation suggests effluent is not fully diverted to the ETP.

Response:

- 3.9. The difference between water consumption and effluent generation arises due to various operational needs beyond direct production, as described hereinafter.
- 3.10. **Cooling Tower Operations:** The facility operates a 300 TR cooling tower with an evaporation and drift loss of approximately 45-46 KL/day (**Annexure VII**).
- 3.11. **Steam Boiler Requirements:** Our 2-ton/hr steam boiler consumes an average of 25-30 KL/day and has no effluent discharge.

- 3.12. **Green Belt Maintenance & Gardening:** The facility includes a 2,300m² landscaped area, requiring 8,000-10,000 Liters/day for irrigation.
- 3.13. To illustrate our compliance, a detailed water balance sheet is enclosed as **Annexure VIII**, clearly accounting for all water inputs and outputs.
-

Observation: Non-compliance with ZLD (non-operational PETP, ZLD not justified).

Response:

- 3.14. Our facility fully complies with ZLD norms, and we have state-of-the-art effluent management systems in place
- 3.15. The ETP is equipped with an advanced MBR-based biological treatment system, tertiary treatment units, and a forced evaporation setup to ensure 99.11%, of treated effluent is recycled back into operations while rest of the quantity is ETP sludge. (**Annexure VIII & IX**).
- 3.16. Our facility does not discharge untreated effluent inside or outside the premises, and all process waste is accounted for within our ZLD framework.
- 3.17. Sludge from the ETP is securely disposed of at a certified TSDF facility as per regulatory norms.

3.18. A layout diagram of our ZLD system is annexed herewith as **Annexure IX**, illustrating our full compliance with pollution control mandates.

4. **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS:**

The inspection was conducted on 08.08.2024, whereas the SCN was received on 22.01.2025. In the intervening period, our facility has continued its proactive environmental compliance efforts. Given the time lapse between inspection and notice issuance, the observations in the SCN do not reflect our present operational status.

5. **FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:**

Our facility provides direct and indirect employment to a substantial workforce. An unwarranted closure would lead to severe socio-economic repercussions, impacting workers, their families, and related businesses. We urge consideration of broader economic implications before taking any adverse action.

6. **SUMMARY OF POINTERS:**

- 6.1. Detailed logbooks confirm compliance with effluent and water management norms.
- 6.2. The ETP was inactive at the time of inspection due to batch process scheduling, not non-compliance.
- 6.3. Water consumption patterns are justified and fully documented.

- 6.4. ZLD is implemented effectively, with 98% treated effluent being reused.
- 6.5. The unit remains fully compliant, and action should not be initiated based on outdated findings.

In light of the foregoing, we request the following:

- a. Withdrawal of the SCN as all compliance measures are in place.
- b. Consideration of our extensive supporting documentation.
- c. A re-inspection opportunity to validate compliance.

For Cennet Biopharma Pvt. Ltd.

(Authorized Signatory)

For Cennet Biopharma Pvt. Ltd.



Auth. Signatory

Cennet Biopharma Pvt. Ltd.
 Plot No. 03, Sec-18, Ph-III
 Industrial Estate Barhi
 Sonipat, Haryana

Armed & - I
 4867 Bosewell Record.

Date _____ Time _____ Old Reading _____ New Reading _____ Date _____ Page _____ Consumption Singh

Date	Time	Old Reading	New Reading	Consumption	Singh
01/07/2024	11:00	168.206	191.530	23.234	Daksh
01/07/24	19:00	191.530	201.234	9.704	Daksh
02/07/24	9:20	201.234	227.623	26.389	Daksh
02/07/24	18:40	227.623	244.415	16.792	Daksh
03/07/24	9:00	244.415	291.443	47.028	Daksh
03/07/24	17:05	291.443	351.386	59.943	Daksh
04/07/24	7:00	351.386	392.679	41.293	Daksh
04/07/24	19:00	392.679	422.559	29.88	Daksh
05/07/24	7:30	422.559	479.623	57.064	Daksh
05/07/24	19:00	479.623	539.281	59.658	Daksh
06/07/24	8:00	539.281	562.674	23.393	Daksh
06/07/24	19:00	562.674	596.660	33.986	Daksh
07/07/24	8:30	596.660	618.605	21.945	Daksh
07/07/24	19:00	618.605	648.576	29.971	Daksh
08/07/24	7:30	648.576	657.876	9.3	Daksh
08/07/24	18:50	657.876	669.714	11.838	Daksh
09/07/24	7:00	669.714	713.214	43.5	Daksh
09/07/24	19:00	713.214	746.200	32.986	Daksh
10/07/24	07:10	746.200	782.822	36.622	Daksh
10/07/24	19:00	782.822	810.254	27.432	Daksh
11/07/24	07:00	810.254	858.296	48.042	Daksh
11/07/24	20:00	858.296	884.500	26.204	Daksh
12/07/24	06:30	884.500	905.779	21.279	Daksh

8/

Cennet Biopharma Pvt. Ltd.
 Plot No. 03, Sec-15, Ph-III
 Industrial Estate Barhi
 Sonapat, Haryana

4868

Cennet Biopharma Pvt. Ltd.
 Plot No. 03, Sec-15, Ph-III
 Industrial Estate Barhi
 Sonapat, Haryana

Borewell
 20
 Leaf

date	Time	Old Reading	New Reading	consumption	Surgh
12-7-24	19:00	905.779	939.292	33.513	Daksh
13/07/24	7:30	939.292	959.140	19.848	Daksh
13/07/24	19:00	959.140	979.376	20.236	Daksh
14/07/24	07:00	979.376	1012.640	33.264	Daksh
14/07/24	19:00	1012.640	1036.340	17.76	Daksh
15/07/24	07:00	1036.340	1057.140	17.8	Daksh
15/07/24	19:00	1054.140	1088.720	34.58	Daksh
16/07/24	07:00	1088.720	1140.498	51.778	Daksh
16/07/24	19:00	1140.498	1178.478	37.98	Daksh
17/07/24	07:00	1178.478	1188.981	10.483	Daksh
17/07/24	19:00	1188.981	1225.750	36.769	Daksh
18/07/24	07:00	1225.750	1278.340	52.59	Daksh
18/07/2024	18:50	1278.340	1292.740	14.4	Daksh
19/07/2024	07:00	1292.740	1346.750	54.01	Daksh
19/07/2024	18:50	1346.750	1387.57	40.82	Daksh
20/07/24	07:00	1387.57	1416.805	29.235	Daksh
20/07/2024	19:00	1416.805	1441.325	24.52	Daksh
21/07/24	07:00	1441.325	1493.570	52.245	Daksh
21/07/2024	19:00	1493.570	1540.900	47.33	Daksh
22/07/24	07:00	1540.900	1582.540	41.64	Daksh
22/07/24	19:00	1582.540	1639.101	56.561	Daksh
23/07/24	—	—	—	—	—
23/07/24	—	—	—	—	—
24/07/24	—	—	—	—	—

Cennet Biopharma Pvt. Ltd.
Plot No. 03, Sec-18, Ph-III
Industrial Estate Barhi
Sonapat, Haryana

Borewell Record.

date	Time	Old Reading	New Reading	Consumption	Singh
24/07/24	19:00	—	1864:240		Dakay
25/07/24	7:00	1864:240	1903:405	39.165	Dakay
25/07/24	19:00	1903:405	1980:540	77.135	Dakay
26/07/24	07:00	1980:540	2045:346	64.806	Dakay
26/07/24	19:00	2045:346	2102:304	56.958	Dakay
27/07/24	07:00	2102:304	2148:278	45.974	Dakay
27/07/24	19:00	2148:278	2210:750	62.472	Dakay
28/07/24	07:00	2210:750	2246:981	36.231	Dakay
28/07/24	19:00	2246:981	2310:480	63.499	Dakay
29/07/24	07:00	2310:480	2394:340	83.86	Dakay
29/07/24	20:50	2394:340	2420:750	26.41	Dakay
30/07/24	07:00	2420:750	2448:405	27.655	Dakay
30/07/24	19:00	2448:405	2498:740	50.335	Dakay
31/07/24	07:00	2498:740	2553:499	54.759	Dakay
31/07/24	19:00	2553:499	2577:499 2613:499	60	Dakay
01/08/24	07:00	2613.499	2710.34	96.85	Dakay
01/08/24	19:00	2710.34	2790.55	80.21	Dakay
02/08/24	07:30	2790.55	2840.75	50.19	Dakay
02/08/24	19:00	2840.74	2880.74	40	Dakay
03/08/24	07:40	2880.74	2911.77	31.03	Dakay
03/08/24	19:00	2911.77	2940.12	28.35	Dakay

Computerised ETP Log Book - Detailed flow of ETP inlet and outlet as per the logbok July 2024

Date	Inlet Water meter			OUTLET WATER METER READING		
	Initial Reading	Final Reading	Total Inlet (Litre)	Initial Reading	Final Reading	Total outlet (Litre)
01-07-2024	3637200	3637560	360	3557800	3558200	400
02-07-2024	3637560	3637710	150	3558200	3558400	200
03-07-2024	3637710	3637810	100	3558400	3558600	200
04-07-2024	3637810	3638410	600	3558600	3559300	700
05-07-2024	3638410	3639210	800	3559300	3560100	800
06-07-2024	3639210	3639210	0	3560100	3560100	0
07-07-2024	3639210	3639210	0	3560100	3560100	0
08-07-2024	3639210	3639210	0	3560100	3560100	0
09-07-2024	3639210	3640010	800	3560100	3561000	900
10-07-2024	3640010	3640010	0	3561000	3561000	0
11-07-2024	3640010	3640010	0	3561000	3561000	0
12-07-2024	3640010	3640010	0	3561000	3561000	0
13-07-2024	3640010	3641010	1000	3561000	3562100	1100
14-07-2024	3641010	3641010	0	3562100	3562100	0
15-07-2024	3641010	3641010	0	3562100	3562100	0
16-07-2024	3641010	3641010	0	3562100	3562100	0
17-07-2024	3641010	3641560	550	3562100	3562500	400
18-07-2024	3641560	3641560	0	3562500	3562500	0
19-07-2024	3641560	3642600	1040	3562500	3563500	1000
20-07-2024	3642600	3642600	0	3563500	3563500	0
21-07-2024	3642600	3642600	0	3563500	3563500	0
22-07-2024	3642600	3643300	700	3563500	3564100	600
23-07-2024	3643300	3643300	0	3564100	3564100	0
24-07-2024	3643300	3643300	0	3564100	3564100	0
25-07-2024	3643300	3643300	0	3564100	3564100	0
26-07-2024	3643300	3645300	2000	3564100	3566000	1900
27-07-2024	3645300	3645300	0	3566000	3566000	0
28-07-2024	3645300	3645300	0	3566000	3566000	0
29-07-2024	3645300	3646000	700	3566000	3566700	700
30-07-2024	3646000	3646000	0	3566700	3566700	0
31-07-2024	3646000	3647200	1200	3566700	3567900	1200
Total			10000			10100
Average/day			333.33			336.667


HARYANA STATE POLLUTION CONTROL BOARD
**Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O) Email:-**
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313106024SONCTO69449090
Dated:29/07/2024
To.
**M/s :CENNET BIOPHARMA PVT. LTD.
PLOT NO 3 PHASE III HSIIDC BARHI SONIPAT**
Subject: Grant of consent to operate to M/s CENNET BIOPHARMA PVT. LTD..

Please refer to your application no. 69449090 received on dated 2024-06-19 in regional office Sonipat. With reference to your above application for consent to operate, M/s CENNET BIOPHARMA PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2024 - 30/09/2029
Industry Type	Pharmaceuticals Basic Drugs Manufacturing Units
Category	RED
Investment(In Lakh)	1827.0
Total Land Area(Sq. meter)	4050.0
Total Builtup Area(Sq. meter)	1779.0
Quantity of effluent	
1. Trade	18.0 KL/Day
2. Domestic	3.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank with soak pit
2. Trade	Partially reused, partially evaporated
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l
Number of stacks	1
Height of stack	

1. Stack attached to boiler	30 meters
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. TURMERIC EXTRACTS	0.04 Metric Tonnes/day
2. SEEDS	0.008 Metric Tonnes/day
3. GINGER EXTRACTS	0.1 Metric Tonnes/day
4. Thiocolchicoside	0.01 Metric Tonnes/day
5. Hyoscine Butyl Bromide	0.008 Metric Tonnes/day
6. Serratiopeptidase	0.04 Metric Tonnes/day
7. 10 Deacetylbaaccatin (10 Dab)	0.0002 Metric Tonnes/day
Capacity of boiler	
1. Steam boiler	2.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Biomass	250.0 Kg/day
Raw Material Details	
Herbs and extract like Gloriosa Superba, Dubosia, Taxus Baccatta, Yeast and Peptone	1.534 Metric Tonnes/Day
Solvents	12.292 Metric Tonnes/Day
Chemicals	0.244 Metric Tonnes/Day
TURMERIC, GINGER AND SEEDS	0.0 Metric Tonnes/Day
TURMERIC, GINGER AND SEEDS	0.8 Metric Tonnes/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the

law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.

3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will obtained Authorization under HOWM Rules 2016 with in 30 days.
2. That the unit shall apply for renewal of CTO before 90 days of expiry of this CTO.
3. That the Unit will run ETP / APCM regularly and maintained log books properly .
4. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
5. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have adequate D.G. set to ensure regular and effective running of pollution control devices.
6. That unit will comply the industry specific standards as applicable and notified under E(P) Act from time to time.
7. That the unit will not add any air polluting process/ machinery and also not add any process which increases the water pollution load.
8. That unit will comply with the directions of CPCB/HSPCB/CAQM /Hon'ble NGT and any other authority / Court issued from time to time .
9. That the unit will install PTZ Camera with electromagnetic flow meter on all the points of reuse and recycle and connect them with the servers of HSPCB and CPCB as applicable.
10. That the unit will not use the area specified for green belt in layout plan for any other purpose .
11. That the unit will comply with the CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of retro-fitment of duel fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW.
12. That CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the prosecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.
13. That unit will deposit the Environmental Compensation as applicable and levied by HSPCB at any stage for the violations made by the unit even in past times.
14. That CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Annexure - VI



CENNET BIOPHARMA PRIVATE LIMITED, Plot No. 3, PHASE -3 HSIIDC BARHI -SONEPAT -India.
Batch Manufacturing Record

Batch Number: CB/TCS/S3A/0724004
Mfg. Commencing date: 16/07/2024
Mfg. Completion date: 30/07/2024
Page 5 of 25

Product Name: Thiocolchicoside
In Put : 300±150kg 178.200 kg
Out Put: 13.480 kg
Department:- Production P1

Input Raw Material Data Sheet

Material Name / Code	Unit	Limit	Quantity		A.R. Number	Done by (Sign/date)	Checked By (Sign/date)
			Actual	Actual			
Colchicoside Crude (Conc. Syrup)	Kg	300±150kg	178.200	178.200	TN24070240	Mus 16/07/2024	TS 16/07/2024
Chloroform	Ltr	Actual to be recorded	859.00	859.00	TN24060205	Mus 18/07/2024	TS 18/07/2024
Ethanol/Retarder	Ltr	Actual to be recorded	200.00	200.00	RM24040114	Mus 26/07/2024	TS 26/07/2024
SMM	Ltr	2.2 ± 0.3 volume of Colchicoside active feed	35.00	35.00	RM24070187	Mus 16/07/2024	TS 16/07/2024
Perchloric acid	Ltr	1.5 ± 0.5 volume of Colchicoside active feed	30.00 kg	30.00 kg	RM24010010	Mus 16/07/2024	TS 16/07/2024
Sodium Hydroxide	Kg	Actual to be recorded	28.00 kg	28.00 kg	RM24060135	Mus 18/07/2024	TS 18/07/2024
Hydrochloric acid	Ltr	Actual to be recorded	16.00 kg	16.00 kg	RM23060080	Mus 21/07/2024	TS 21/07/2024
Hyflo	Kg	Actual to be recorded	2.00 kg	2.00 kg	RM23060084	Mus 29/07/2024	TS 29/07/2024
Aluminum oxide	Kg	6±3 kg of Active content	60.00	60.00	RM24050156	Mus 29/07/2024	TS 29/07/2024
water	Ltr	Actual to be recorded	26600	26600	FW24050596	Mus 19/07/2024	TS 19/07/2024
Acetic Anhydride	L	15±5% of thiocolchicoside active	220	220	RM24010022	Mus 19/07/2024	TS 19/07/2024
Sodium bicarbonate	Kg	Actual to be recorded	10.00	10.00	RM24050134	Mus 19/07/2024	TS 19/07/2024
Methanol	L	Actual to be recorded	1660.480 kg	1660.480 kg	TN24060211	Mus 16/07/2024	TS 16/07/2024
Methanol water mixture	Ltr	Actual to be recorded	3400	3400	RM24030181	Mus 20/07/2024	TS 20/07/2024
Methanol water mixture	Ltr	Actual to be recorded	5270	5270	TN24060207	Mus 23/07/2024	TS 23/07/2024
Methanol water mixture	Ltr	Actual to be recorded	9010	9010	TN24060208	Mus 24/07/2024	TS 24/07/2024
Methanol water mixture	Ltr	Actual to be recorded	9010	9010	TN24060209	Mus 24/07/2024	TS 24/07/2024

Prepared by: *TS* 30/07/2024
Checked by: *TS* 30/07/2024
Approved by: *TS* 30/07/2024
Production Designee
Production Head
QA Head

QA/TCS/S3A/03

Sign: _____
Date: 28/07/2024
Cennet Biopharma Pvt. Ltd.

Sign: _____
Date: 28/07/2024
Cennet Biopharma Pvt. Ltd.

CENNET BIOPHARMA PRIVATE LIMITED, Plot No. 3, PHASE -3HSIIDC BARRHI -SONEPAT -India.



Batch Manufacturing Record

Product Name: Thiocolchicoside	Batch Number: CB/TCS/S3B/0724008
In Put : NLT 7.0 Kg	Mfg. Commencing date: 20/07/2024
Out Put: 13.425 kg	Mfg. Completion date: 04/08/2024
Department: Production PI	Page 5 of 23

Input Raw Material Data Sheet

Material Name / Code	Unit	Limit	Quantity							Done by (Sign/date)	Checked By (Sign/date)			
			Actual	A. R. Number	Lot-1	Lot-2	Lot-3	Lot-4	Lot-5			Lot-6	Lot-7	
Filtrate	Kg	10000±1000Ltr	10900	IN24070252										
		10000±1000Ltr	10900	IN24070257										
		10000±1000Ltr	11000	IN24070258										
		10000±1000Ltr	11000	IN24070263										
		10000±1000Ltr	11000	IN24070266										
		10000±1000Ltr												
		10000±1000Ltr												
		Actual to be recorded	480.00	RM24070191, IN24070224										
		Actual to be recorded	1270.00	IN24060223										
		Actual to be recorded	430.00	IN24060222										
		Actual to be recorded	200.00	RM24040114										
		2 kg of Active content	60.00	RM24050156										
		Actual to be recorded	24.00	RM24070192										
		Actual to be recorded	18.00	RM23060080										
		Actual to be recorded	30000.00	PW24070624										
		Actual to be recorded	2430	IN24060219										
		Actual to be recorded	3640	IN24060220										
		Actual to be recorded	4970	IN24060221										

Prepared by	Checked by	Approved by
_____	_____	_____
Production Designee	Production Head	QA Head

QATCS/S3B/02

Cooling Tower Evaporation and Drift Loss Calculation

Cooling Tower Capacity- 300 TR

Flow Rate of Water (R)- 200m³/hr

Temperature Difference- 5°C. ΔT

Latent Heat of Evaporation (L) = 2260 KJ /Kg @42°C (Average Temperature of July)

Cp specific heat of water- 4.186 KJ / Kg

$$\begin{aligned} \text{A) Heat Loss (a)} &= R \times \Delta T \times C_p \\ &= 200 \times 5 \times 4.186 \\ &= 4186000 \text{ KJ / hr} \end{aligned}$$

$$\begin{aligned} \text{B) Evaporation Loss (E)} &= \frac{a}{L \times \rho} && (\rho = \text{density of water}) \\ &= \frac{4186000}{2260 \times 1000} \\ &= 1.85 \text{ m}^3/\text{hr} \\ &= 44.4 \text{ m}^3/\text{hr} \end{aligned}$$

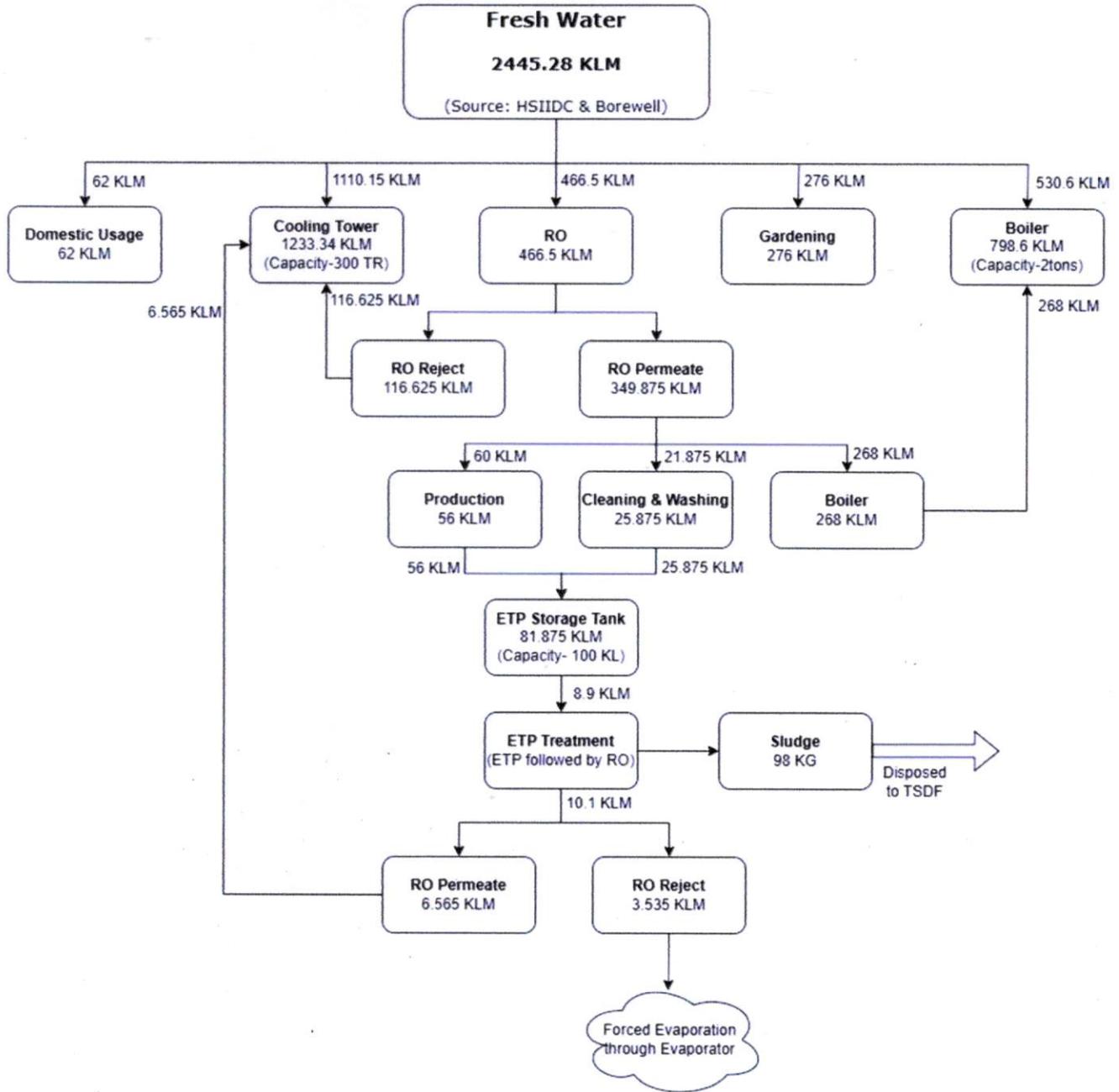
$$\begin{aligned} \text{C) Drift Loss (D)} &= 0.005\% \text{ of Recirculation water} \\ &= 200 \text{ m}^3/\text{hr} \times 0.00005 \\ &= 0.01 \text{ m}^3/\text{hr} \\ &= 0.24 \text{ m}^3/\text{Day} \end{aligned}$$

$$\begin{aligned} \text{Total Loss Per Day} &= \text{Evaporation Loss} + \text{Drift Loss} \\ &= 44.4 \text{ m}^3/\text{day} + 0.24 \text{ m}^3/\text{day} \\ &= 44.64 \text{ m}^3/\text{Day} \end{aligned}$$

Citation

J. M Michael; Fundamentals of Engineering Thermodynamics

Water Balance Table for the Month of July 2024: -



Water Balance Table (ZLD System) for the Month of July 2024

Category	Flow Component	Flow (KLM)	Remarks
Input (Sources)	Fresh Water (HSIIDC & Borewell)	2445.28	Main water source
Usage (Consumption)	Domestic Usage	62	Used for domestic needs
	Cooling Tower (a)	1110.15	Evaporation and Drifting Loss
	RO	466.5	Sent to RO system
	Gardening	276	Utilized for irrigation
	Boiler (d)	530.6	Used for steam generation
	Total usage	2445.25	
RO Process	RO Reject (b)	116.625	Sent to Cooling tower
	RO Permeate	349.875	Used in process/cleaning/boiler
RO Permeate	Production (f)	56	Used in manufacturing. Sent to ETP
	Cleaning & washing (g)	25.875	Sent to ETP
	Boiler (e)	268	Boiler feed water
Effluent Treatment	Effluent held in the Equalization Tank at the beginning of the month	16.335	
	Effluent Generated for the month transferred to ETP Storage/equalization Tank (f+g)	81.875	
	Effluent sent to ETP for Treatment Process	8.9	Effluent Treated
	Effluent Treated Before RO	10.100	
	Sludge Generated	98 Kg	Sent to TSDS
	Effluent held in the Equalization Tank at the end of the month	80.575	

Category	Flow Component	Flow (KLM)	Remarks
ETP RO	RO Permeate	6.565	Reused in Cooling tower
	RO Reject	3.535	Sent for forced evaporation
	Forced Evaporation	3.535	Ensures ZLD

Cooling Tower Water Balance

Cooling tower	Fresh Water (a)	1110.15 KLM
	RO Reject (b)	116.625 KLM
	ETP-RO Permeate (c)	3.535 KLM
	Total	1233.34 KLM

*Note- Fresh water is used to make up the volume of water required to operate the cooling tower. In case of water volume increase from either RO reject or ETP-RO permeate, the volume of fresh water is reduced and vice versa

Boiler Water Balance

Boiler	Fresh Water (d)	530.6 KLM
	RO Permeate (e)	268 KLM
	Total	798.6 KLM

* Note- RO Permeate is used in boiler to control the TDS levels and to avoid the scaling in boiler

Total Water Balance:

 **Total Water Input = 2445.28 KLM**

 **Total Water Output (Reuse + Evaporation + Solid Waste) = 2445.28 KLM**

Total Input (KLM)	Total Output (KLM)
2445.28 (Fresh Water)	2445.28 (Reuse + Evaporation + Disposal)

- No liquid discharge outside the facility**
- 100% of water is either reused, evaporated, or converted to sludge**
- Confirms Zero Liquid Discharge (ZLD) compliance**

*Note- Data submitted if for the month of July 2024. Since the production is taking place in batch process the usage of water is not uniform and irregular, thus the discharge of effluent from the production is as per the production batch. The water usage is irregular and cannot be uniform.

***EFFULENT TRETMENT
PLANT***

(ETP Capacity- 20 KLD)

M/s CENNET BIOPHARMA PVT. LTD.

BASIS OF DESIGN

Quantity OF Effluent	20KLD
Operating hours	Continuous
Design Inlet flow max	2KL/hr
Design Inlet and Out let parameters	

Parameters of Effluent at Different Stages

S. No	Parameters	Effluent Inlet	After ETP	After R. O (Permeate)	After R.O (Reject)
1	Temperature	Ambient	Ambient	Ambient	Ambient
2	pH	4.5-8.5	6.5-8.5	7.5-8.5	6.5-8.5
3	TSS	300-800 PPM	< 100 PPM	Nil	< 5 PPM
4	BOD	400-3500 PPM	< 30 PPM	1-5	10-30
5	COD	800- 20000 PPM	< 250 PPM	5-15	30-90
6	O & G	150 PPM	< 10 PPM	Nil	Nil

PROCESS FOR WASTEWATER TREATMENT

The Effluent from the production house is collected in an underground collection sump tank. The Effluents is pumped to the UASBR Reactor with the pH Buster with 24-hour retention time. In which COD 90% and BOD 30% is removed. After UASBR the water goes to PST where lock is settled in this tank and over flow water goes to Coagulation Tank. The effluent water fed in coagulation tank is dosed with lime by pump on a continuous basis at a proportional flow rate to maintain the pH of the effluent and mixing by the agitator. After the coagulation, the effluent water come to flocculation tank by gravity, which is dosed to alum by pump on a continuous basis at a proportional flow rate and mixed by agitator for solids removal by sedimentation in the tube settler tank. After the flocculation, the effluent water come to PE dosing tank by gravity which is dosed to alum by pump on a continuous basis at a proportional flow rate solids removal by sedimentation in the tube settler tank. The waste water from coagulation, flocculation and PE dosing tank is directed to the tube settler tank by gravity to settle out the flocs in bottom of the tube settler. The settled flocs/sludge is sent to sludge drying beds. The clear water is collected in a sump tank and water is fed to MBBR Tank-1 by gravity. The treatment is consisting of a signal stage biological treatment system. The biological treatment units the biodegradable organic matter represented by biochemical Oxygen demand (BOD) is converted to simpler products by micro-organisms (mainly bacteria) in presence of oxygen. In this process the living organisms also called MLSS (Mixed Liquor Suspended Solids) in presence of air & oxygen is introduced through submerged air diffusers (MLSS in aeration tank is maintained 3000-4000 mg/l). The aeration system is designed in a way to achieve complete mixing of organisms with waste water. The waste water from MBBR tank will over flow to a secondary tube settler to settle out the solids in the bottom of the secondary tube settler tank. The clarified water goes to filter feed tank. The sludge will be sent to sludge drying beds. A part of sludge is re-circulated as MLSS to MBBR tank by pump. The clarified water is passed to the filter feed tank. From here the treated water is pumped to the sand and carbon filters, where the suspended solids, color and odor is removed. In a multi-grade filter, water is passed through multi layers of filter media that consist of graded sand, pebbles, and gravels. The contamination is captured in media bed while the filtered water passes into activated carbon filter. The carbon filter is used to reduce suspended load and turbidity, BOD, Colors, odor, fine particles, and Hardness. It finally polishes the treated water and passed to UF system. UF is the abbreviation for ultra-filtration membrane. UF water purifiers work without electricity and completely remove all microorganisms from water including the smallest of viruses. The water is further treated in Reverse osmosis (RO), it is a water purification process that uses partially permeable membranes to remove ions, unwanted molecules, and larger particles from the water from UF. The water passed from the RO (RO permeate) is treated water and further used in cooling tower. While the RO reject is evaporated through forced evaporation in MME. The RO reject water is passed through multi-effect evaporator where the RO reject is evaporated.

Technical Specifications for Effluent Treatment Plant

EQUIPMENT SPECIFICATIONS

.Sr. No.	Description
1.	Effluent Transfer Pump
	Qty - 2Nos(1W+1S)
	Make – Kirloskar/Crompton
	Capacity – 2.0kl/hr@30mtr head
	Drive – 2.0 H.P.
	Model – SP0M
2.	pH Buster Pump
	Qty - 1No
	Make - E-dose
	Capacity - 0-10LPH
	Tank Capacity - 100Lits
3.	UASBR Reactor
	Qty - 1No
	MOC – MSEP
	Capacity – 40KL
4.	Coagulation Tank
	Qty – 1No
	MOC – MSFRP
	Capacity – 200Lits
5.	Lime Dosing Pump
	Qty – 1No
	Make – E-dose /Positive
	Capacity – 10LPH
6.	Flocculation Tank
	Qty – 1No
	Make –MSFRP
	Capacity-200Lits
7.	Alum Dosing Pump
	Qty - 1No
	Make - E-dose
	Capacity - 0-20LPH
	Tank Capacity - 200Lits

8.	Polly Dosing Tank
	Qty – 1No
	MOC – MSFRP
	Capacity – 200Lits
9.	Polly Dosing Pump
	Qty - 1No
	Make - E-dose
	Capacity - 0-10LPH
	Tank Capacity - 200Lits
10.	Primary Tube Settler
	Qty – 1No
	MOC – MSFRP
	Capacity – 3KL/Hr
11.	Moving Bed Bio Reactor Tank
	Qty - 2Nos
	MOC – MSFRP
	Capacity – 20KL Each
	Media – 6M3
12.	Secondary Tube Settler
	Qty –1No
	MOC – MSFRP
	Capacity – 3.5m3/hr
13.	Filter Feed Tank
	Qty -1No
	Capacity – 5KL
	MOC – MSFRP
14.	Sludge Holding Tank
	Qty – 1No
	MOC – MSFRP
	Capacity – 3KL
15.	Sludge Recirculation Pump
	Qty – 2Nos(1w+1s)
	Capacity – 1m3/hr
	Make – Kirloskar

16.	Chlorine Dosing System
	Qty - 1No
	Flow - 0-6LPH
	Make - E-dose
	Tank Capacity - 100Lits
	Make - Sintex/Ganga
17.	Filter Feed Pump
	Qty - 2Nos(1w+1s)
	Capacity - 3m ³ /hr@24mtr head
	Make - Kirloskar /Crompton
18.	Air Blower
	Qty - 2Nos (1w+1s)
	Flow - 60m ³ /hr
	Head - 5000mm
	Make - Everest/Airvak
	Drive - 5H.P.
19.	Multi Grade Sand Filter
	Filtration Velocity - 15m ³ /hr/m ²
	Dia - 24''
	HOS - 72''
	MOC - FRP
	Frontal Pipe Line
	Qty - 1Set
	Valve Type - MPV -1.0''
	Media - Gravel, Pebbles, Sand, Silica Sand
	Media Depth - 1.2mtr
20.	Activated Carbon Filter
	Filtration Velocity - 15m ³ /hr/m ²
	Dia - 24''
	HOS - 72''
	MOC - FRP
	Frontal Pipe Line
	Qty - 1Set
	Valve Type - MPV -1.5''
	Media - Gravel, Pebbles, Sand, Silica Sand, carbon
	Media Depth - 1.2mtr

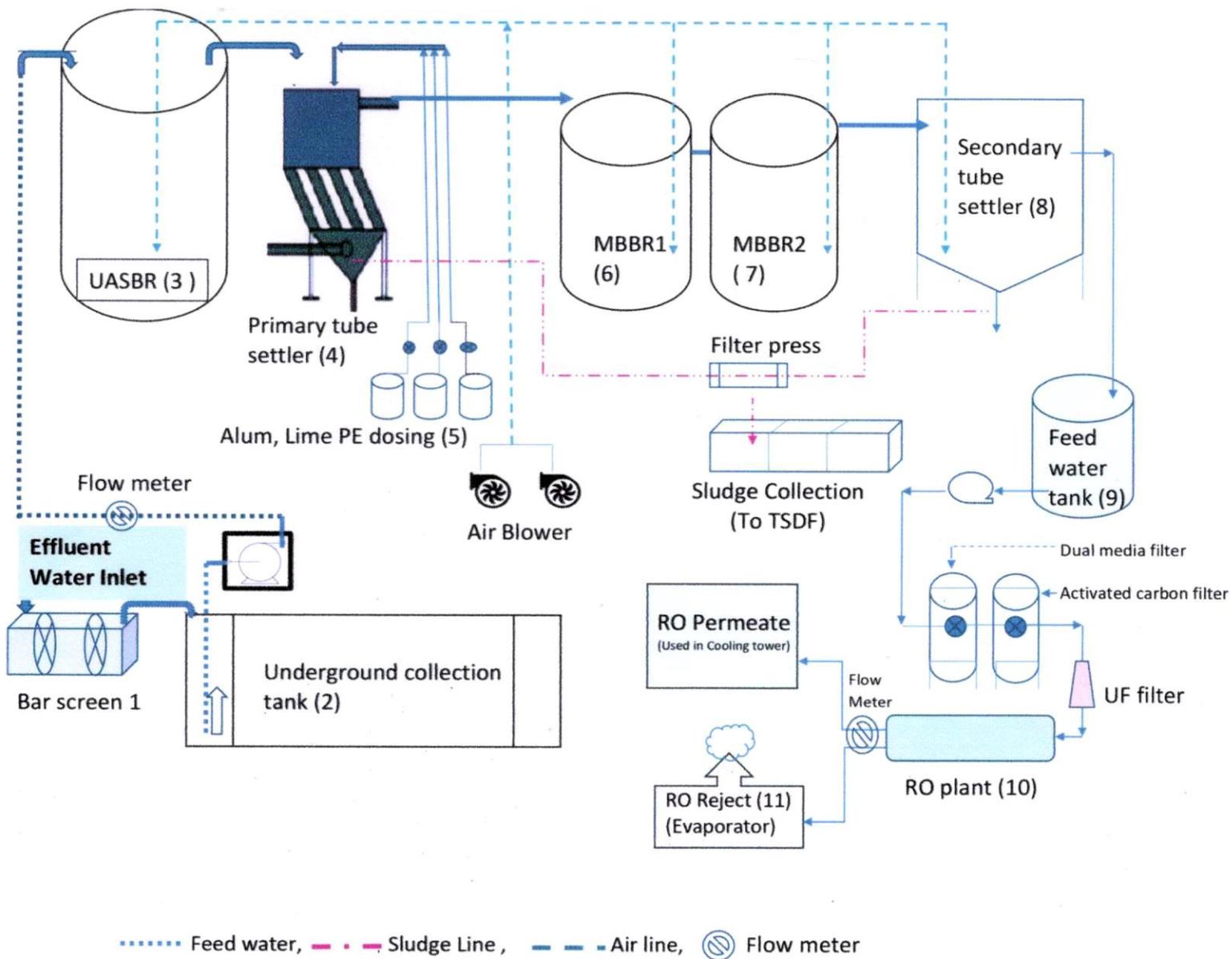
21.	Interconnecting Pipe
	Qty - Lot
	MOC – UPVC/MS
22.	Electrical Control Panel, Cable, Cable tray & controllers
	Qty - 1Set
	Make - Schneider /C &S
	complete startes, overload relays, single phase preventer for drive
	volt meter, MCB, indicating lights, push button, rocker switches
23.	Flow Meter
	Qty - 2Nos
	MOC – C.I.
	Location – Inlet and Outlet
	Size - 25mm
	Type – Electromagnetic Type
	Make – Saitech/Flowtech/Aster

Reuse System

Sr. No.	Description
1.	Micron Filtration
	Qty - 1No
	Flow – 5m3/hr
	MOC – SS-304
	Filter Size – 2.5’’x20’’
2.	Antisclant Dosing System
	Qty - 1No
	Pimp – PP
	Flow – 6LPH
	Make – E- Dose
3.	U.F. Filtration System
	Qty - 1No
	Make – Dearfoss
	Size - 8’’
	Flow – 2000LPH

5.	R. O. Membrane System
	Qty - 2Nos
	Size - 8"
	Make - Dow / Hydropneumatics
6.	High Pressure Pump
	Qty - 1No
	Flow - 3.5m ³ /hr@18Kg/Cm ²
	Make - Kirloskar/Leo
7.	R.O. and UF Cleaning System
	Qty - 1No
	Pump Make - Leo/Kirloskar
	Flow - 2m ³ /hr
	MOC OF Pump - SS-304
	Tank - 300Lits
	Make - Sintex/Ganga
8.	Electrical Panel
	Qty - One Set
	Contractor, Relay etc will be L & T /Schneider
9.	Flow Meter
	Qty -2Nos
	Location - Inlet and Out Let
	Make - Aster
10.	Plumbing and Fitting
	Qty - Lot
	MOC- UPVC
	Make - Astral

ETP and ZLD Diagram



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 24 day of February, 2025

Accepted, identified and certified subjected to the terms of the fees.

For Cennet Biopharma Pvt. Ltd.

[SIDDHARTH BATRA] [ARCHNA YADAV]

Client Signatory

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates



BOARD RESOLUTION

Extract of the resolution passed at the meeting of the board of directors held on 22-02-2025 at our registered office of the company situated at 4th Floor Unit No.405, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi-110034.

"RESOLVED THAT Mr. Sachin Kumar is hereby authorized on behalf of Cennet Biopharma Pvt Ltd to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

RESOLVED FURTHER THAT Mr. Sachin Kumar is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Sachin Kumar in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference."

CERTIFIED TRUE COPY

For Cennet Biopharma Pvt Ltd

Vineet Kumar Gupta
Director

VINEET KUMAR GUPTA
DIRECTOR

For Cennet Biopharma Pvt Ltd

Pradeep Kumar Goyal
Director

PRADEEP KUMAR GOYAL
DIRECTOR

CENNET BIOPHARMA PRIVATE LIMITED

CIN: U24304DL2017PTC315853

Regd. Office : 405, Krishna Apra Business Square

Netaji Subhash Place, Pitampura, New Delhi - 110034, India

+91-11-47064217/47561217 ■ info@cennetindia.com @ www.cennetindia.com

Factory : Plot No.3, Sector-18, Ph-III, Industrial Estate, Barhi, Sonapat, Haryana-131101, India



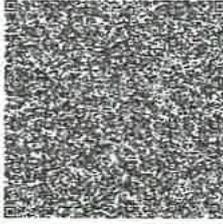

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 2111/90076/07943

To
 Sachin Kumar
 C/O: Rattan Lal Saini
 203 2nd floor p-6
 ushay tower
 sector 61
 Rasoi (42)
 Sonipat Haryana - 131029
 9315169888

Signature Not Verified
 Digitally signed by Unique Identification Authority of India on 2023.08.10 12:20:15 UTC



आपका **आधार** क्रमांक / Your **Aadhaar** No. :

8087

VID : 9170 7503 2442 1481

मेरा **आधार**, मेरी पहचान




भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



सचिन कुमार
 Sachin Kumar
 जन्म तिथि/DOB: 25/01/1986
 पुरुष/ MALE

Issue Date: 10/08/2013

8087

VID : 9170 7503 2442 1481

मेरा **आधार**, मेरी पहचान




सूचना / INFORMATION

- **आधार** पहचान का प्रमाण है, नागरिकता का नहीं।
- **आधार** विशिष्ट और सुरक्षित है।
- सुरक्षित क्यूआर कोड/ऑफलाइन एकसएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान सत्यापित करें।
- **आधार** के सभी रूप जैसे **आधार** पत्र, पीवीसी कार्ड, **ई-आधार** और **एम-आधार** समान रूप से मान्य हैं। १२ अंकों की **आधार** संख्या के स्थान पर आभासी (वर्चुअल) **आधार** पहचान (VID) का भी उपयोग किया जा सकता है।
- १० साल में कम से कम एक बार **आधार** अपडेट जरूर करें।
- **आधार** आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं/सेवाओं का लाभ उठाने में मदद करता है।
- **आधार** में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें।
- **आधार** सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर **mAadhaar** ऐप डाउनलोड करें।
- **आधार**/बायोमेट्रिक्स को लॉक/अनलॉक करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें।
- **आधार** (पत्र/ नंबर) चाहने वाली संस्थायों को उचित सहमति लेने के लिए बाध्य किया गया है।
- **Aadhaar** is a proof of identity, not of citizenship.
- **Aadhaar** is unique and secure.
- Verify identity using secure QR code/offline XML/online Authentication.
- All forms of **Aadhaar** like **Aadhaar** letter, PVC Cards, **eAadhaar** and **mAadhaar** are equally valid. Virtual **Aadhaar** Identity (VID) can also be used in place of 12 digit **Aadhaar** number.
- Update **Aadhaar** at least once in 10 years.
- **Aadhaar** helps you avail various Government and Non- Government benefits/services.
- Keep your mobile number and email id updated in **Aadhaar**.
- Download **mAadhaar** app on smart phones to avail **Aadhaar** Services.
- Use the feature of lock/unlock **Aadhaar**/biometrics to ensure security.
- Entities seeking **Aadhaar** are obligated to seek due consent.

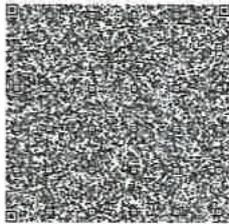



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
 द्वारा: रतन लाल सैनी, 203 दूसरा फ्लोर पी-6, उषय टवर,
 विभाग 61, रसोई (४२), सोनीपत,
 हरियाणा - 131029

Address:
 C/O: Rattan Lal Saini, 203 2nd floor p-6,
 ushay tower, sector 61, Rasoi (42), Sonipat,
 Haryana - 131029



8087

VID : 9170 7503 2442 1481

मेरा **आधार**, मेरी पहचान

1947 | help@uidai.gov.in | www.uidai.gov.in

Sachin

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

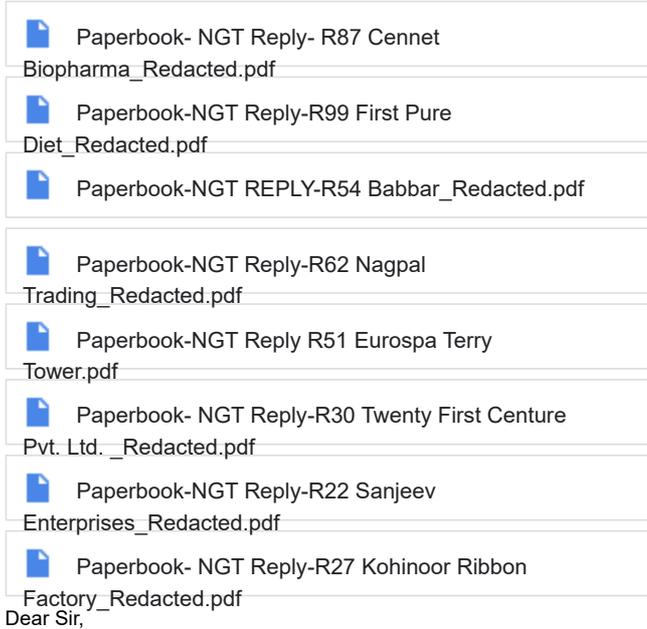
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 26, 2025 at 3:26 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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3 attachments

-  Paperbook-NGT Reply- R6 Shree Gopal_Redacted.pdf
6873K
-  Paperbook-NGT Reply-R14 Budh Singh_Redacted.pdf
12205K
-  Paperbook-NGT REPLY-R21 KUCHAL.pdf
3438K